

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Application No. 111 of 2017 (SZ)

Applicant(s)
P.S. Mani @
P. NA.Manisundhar
Chennai.

Vs. Respondent(s)
The Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai and 11 others.

Legal Practitioners for Applicant(s)
M/s. S.P. Vijayaragavan,
CT. Murugappan,
G. Thanigavel and
M. Lalitha.

Legal practitioners for respondent(s)
Mrs. Rita Chandrasekar for R1 and R12
M/s. M.K. Subramanian and
E. Manoharan for R2, R3, R4, R7 to R11

Note of the Registry	Orders of the Tribunal
Order No. 2	<p>Date: 10th July, 2017</p> <p>Respondent No.5 has been served by registered post as is clear from the affidavit of service filed by the applicant. Respondent No.5 called absent and there is no representation. Respondent No.5 is set ex-parte.</p> <p>Learned counsel appearing for the Tamil Nadu State Pollution Control Board (TNPCB) was directed to inspect the area and submit a status report. Learned counsel appearing for the TNPCB submitted that inspection was conducted on 30.06.2017 and the report will be submitted without further delay.</p> <p>Learned counsel appearing for the respondent Nos.1 to 4 and 7 to 12 seeks further time to file the reply. Let the</p>

reply be filed within a period of two weeks with advance copy to the applicant who is at liberty to file rejoinder if any, within a period of one week thereafter.

Let the report be filed with advance copy to the parties within a period of two weeks.

List the matter on 07.08.2017.

.....J.M.
(Justice M.S. Nambiar)

